

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO 2150**  
TO BE ANSWERED ON 09.12.2024

**Declaration of Forest Areas as Tiger Reserves**

2150. THIRU THANGA TAMILSELVAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware of the orders of State Government of Tamil Nadu declaring certain forest areas as tiger reserves and requesting forest dweller's eviction;
- (b) whether these orders have been reviewed by the Union Government considering the Forest Rights Act, 2006 and tiger reserve notification guidelines and if so, the details thereof;
- (c) whether any proposal were submitted by the State Government to the National Tiger Conservation Authority (NTCA) regarding these notifications, if so, the details thereof;
- (d) whether any directions were issued by the Union Government to the State Government of Tamil Nadu regarding proper rehabilitation and compensation for affected forest dwelling communities; and
- (e) the details of the steps taken by the Union Government to protect forest dwellers' rights while implementing tiger conservation measures in the State of Tamil Nadu?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND  
CLIMATE CHANGE

(SHRI KIRTI VARDHAN SINGH)

- (a) to (c) No such order has been furnished by the State of Tamil Nadu.
- (d) to (e) The Government of India through the National Tiger Conservation Authority has issued protocol / guidelines for voluntary village relocation in notified core/critical tiger habitats of Tiger Reserves under the ambit of the Wild Life (Protection) Act, 1972, read with the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, which is monitored and implemented by the State level monitoring committee and District level implementing committee.

\*\*\*